

Sneh Polymers Private Limited; CIRP commenced on 15.09.2026;

List of creditors as on 12.10.2026

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted				
1	Secured financial creditors belonging to any class of creditors	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
2	Unsecured financial creditors belonging to any class of creditors	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	5	1649864836	5	1628206377	₹ 0.00	12011048.43	9647411	Refer Annexure 1
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
5	Operational creditors (Workmen)	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
6	Operational creditors (Employees)	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
7	Operational creditors (Government Dues)	1	4818.00	1	4818.00	₹ 0.00	0.00	0.00	Refer Annexure 2
8	Operational creditors (other than Workmen and Employees and Government Dues)	6	44730215	2	27066652	₹ 0.00	0.00	17663563	Refer Annexure 3
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
Total		12	1694599869	8	1655277847	₹ 0	12011048.43	27310974	

Notes to list of Creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. All claims have been admitted on the basis of submitted proof of claim alongwith supporting documents. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

Garima Diggiwal

Interim Resolution Professional

SNEH POLYMERS PRIVATE LIMITED

Regn. No. . IBBI/IPA-001/IP-P-02018/2020-2021/13158

AFA No: AFA No: AA1/13158/02/300627/109401 valid upto 30.06.2027

Annexure 1
Sneh Polymers Private Limited; CIRP commenced on 15.09.2026;
List of Creditors as on 12.10.2026
List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest*	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Punjab National Bank	27.09.2026	₹ 49,27,50,325	₹ 48,93,02,935	Financial Creditor	₹ 48,93,02,935	₹ 48,93,02,935	No	30.05%	-	-	₹ 15,91,578	₹ 18,55,812	Refer Foot Note 4
2	State Bank of India	25.09.2026	₹ 59,70,91,507	₹ 59,70,91,507	Financial Creditor	₹ 59,70,91,507	₹ 59,70,91,507	No	36.67%	-	-	₹ 0	₹ 0	
3	Small Industries Development Bank of India	29.09.2026	₹ 19,23,59,470	₹ 18,94,67,671	Financial Creditor	₹ 18,94,67,671	₹ 18,94,67,671	No	11.64%	-	-	₹ 0	₹ 28,91,799	Refer Foot Note 6
4	SBI Factors Ltd	29.09.2026	₹ 8,80,61,770	₹ 7,76,42,300	Financial Creditor	₹ 7,76,42,300	₹ 7,76,42,300	No	4.77%	-	-	₹ 1,04,19,470	₹ 0	Refer Foot Note 7
5	Union Bank of India	28.09.2026	₹ 27,96,01,764	₹ 27,47,01,964	Financial Creditor	₹ 27,47,01,964	₹ 27,47,01,964	No	16.87%	-	-	₹ 0	₹ 48,99,800	Refer Foot Notes 5
1 Total			₹ 1,64,98,64,836	₹ 1,62,82,06,377		₹ 1,62,82,06,377	₹ 1,62,82,06,377		100.00%	₹ 0.00	₹ 0.00	₹ 1,20,11,048	₹ 96,47,411	

Notes :

- All claims have been admitted on the basis of submitted proof by claimants and the claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification. The CoC may undergo change subject to the verification and collation of claims which is continuing.
- Status of column with respect to "amount of claim under verification" may change after latest books of corporate debtor are made available /receipt of required proofs from claimant/ other sources; as soon as may be practicable and when IRP / RP comes across additional information warranting such revision.
- As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- Claim of PNB : Interest on A/c No. 390600IB00003831 presently computed at interim ROI of 9.50% p.a. in the absence of supporting documents substantiating the applicable ROI of 10.50% p.a.; differential interest kept under verification and subject to revision upon receipt of supporting documents. Other charges claimed by the FC are also under verification pending supporting records.
- Claim of UBI: The variance in interest computation between the Financial Creditor's claim and the Interim Resolution Professional's verification has been kept under verification, further information has also been sought from the Corporate Debtor.
- Claim of SIDBI: The claim submitted by Small Industries Development Bank of India (SIDBI) has been admitted based on the Master Ledger records provided as on September 25, 2026.The amount of further Interest, Penal Interest and other charges has been kept under verification due to absence of supporting documentary evidence.
- Details of Security Interest of SBI Factors Ltd: Assignment of identified/present and future receivables from RAS Polypack Private Limited together with associated rights under Deed of Assignment of Receivables dated 29.04.2025, registered with CERSAI; extent, subsistence and priority of security interest subject to verification.
- Details of Security Interest – Consortium Lenders (PNB, SBI, UBI, SIDBI):
The financial facilities were extended to the Corporate Debtor under a consortium arrangement led by Punjab National Bank (PNB), with the underlying security interests managed and held by SBICAP Trustee Company Limited as the Security Trustee (as attached).

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Details of Security Interest of PNB, SBI, SIDBI and UBI

1. Immovable Properties

Primary Security (Factory Land & Building):

Property Details: Factory Land and Building at Khasra No. 1849 (OLD) / 8193/1852 (5,600 sq. mtrs.) and 8222/8190 (15,100 sq. mtrs.), total measuring 20,700 sq. mtrs. at NH 8, Dudu, Ajmer Road, Rajasthan (Owned by M/s Sneh Polymers Pvt. Ltd.).

Charge Held:

1st Pari Passu Charge: PNB, SBI, and SIDBI (for Term Loans only).

2nd Pari Passu Charge: PNB, SBI, and UBI (for Working Capital limits).

Collateral Securities:

1. Industrial Converted Land at Khasra No. 8188/1848, 1830, 8191/1849, 8215/8194, Dudu, Ajmer Road, Rajasthan, measuring 21,974 sq. mtrs. (Owner: Mr. Vishal Bansal).

2. Industrial Converted Land at Khasra No. 8333/8214 (New: 8340/8335) and 8335/8217 (New: 8343/8333), Dudu, Ajmer Road, Rajasthan, measuring 50,000 sq. mtrs. (Owner: Mr. Vishal Bansal).

3. Fixed Deposit Receipt (FDR) of ₹0.19 Lakh (M/s Sneh Polymer Pvt. Ltd.).

4. Fresh Fixed Deposit Receipt (FDR) of ₹0.25 Lakh (M/s Sneh Polymer Pvt. Ltd.).

Charge Held: 1st Pari Passu Charge held by PNB, SBI, SIDBI, and UBI across all collateral securities for their overall exposure (both Term Loans and Working Capital).

2. Movable Assets (Fixed Assets & Machinery)

Asset Details: All present and future movable assets, including fixed assets, equipment, plant, machinery, tools, fixtures, fittings, spare parts, and accessories.

Charge Held:

1st Pari Passu Charge: PNB, SBI, and SIDBI (for Term Loans only).

2nd Pari Passu Charge: PNB, SBI, and UBI (for Working Capital limits).

3. Current Assets

Asset Details: All present and future current assets, including book debts, outstanding monies, receivables, claims, and bills.

Charge Held:

1st Pari Passu Charge: PNB, SBI, and UBI (for Working Capital limits).

2nd Pari Passu Charge: PNB, SBI, and SIDBI (for Term Loans).

4. Stocks

Asset Details: All present and future stock-in-trade, including raw materials, finished goods, and goods-in-process.

Charge Held:

1st Pari Passu Charge: PNB, SBI, and UBI (for Working Capital limits).

2nd Pari Passu Charge: PNB, SBI, and SIDBI (for Term Loans).

Annexure 2
Sneh Polymers Private Limited; CIRP commenced on 15.09.2026;
List of Creditors as on 12.10.2026
LIST OF OPERATIONAL CREDITORS (GOVERNMENT DUES)

S.No	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	Employees Provident Fund Organisation	29.09.2026	4,818.00	4,818.00	0			Please refer Foot Notes
1	Total		4,818.00	4,818.00	-	-	-	

1. The claim has been admitted on the basis of the proof of claim and supporting documents submitted by the claimant and other information presently available, subject to reconciliation with the books and records of the Corporate Debtor upon their receipt
2. As per Regulation 14 of CIRP Regulations, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision

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Annexure 3
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List of Creditors as on 12.10.2026
LIST OF OPERATIONAL CREDITORS (OTHER THAN EMPLOYEES AND WORKMEN AND GOVERNMENT DUES)

S.No	Name	Date of Claim	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	Subhasha Polychem Private Limited	26.09.2026	6,56,140	6,56,140	0	0	-	
2	QINGDAO LIBERAL SUPPLY CHAIN CO., LTD.	16.09.2026	1,15,11,361	-	0	0	1,15,11,361	Please refer note no 3
3	M/s NPV GLOBAL FZ LLE	29.09.2026	2,75,57,420	2,64,10,512	0	0	11,46,908	Please refer note no 4
4	Star Global Endura Ltd	03.10.2026	16,44,439	-	0	0	16,44,439	Please refer note no 5
5	Sidharth Polysacks Pvt Ltd	09.10.2026	1,48,500	-	0	0	1,48,500	Please refer note no 6
6	Plasmix Private Limited	12.10.2026	32,12,355	-	0	0	32,12,355	Please refer note no 6
	Total		44730215	27066652	0	0	17663563	

1. The claim has been admitted on the basis of the proof of claim and supporting documents submitted by the claimant and other information presently available, subject to reconciliation with the books and records of the Corporate Debtor upon their receipt
2. As per Regulation 14 of CIRP Regulations, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision
3. The claim of Qingdao Liberal Supply Chain Co. Ltd. has presently been kept under verification due to the non-availability of the latest books of account of the Corporate Debtor, in the absence of which reconciliation and verification of the amount claimed is not presently possible. The claim shall be considered/revised, as appropriate, upon availability and verification of the requisite books and records.
4. The claim of M/s NPV Global FZ LLE has been admitted to the extent supported by the order of the Hon'ble NCLT admitting the CIRP. The differential amount claimed by the Operational Creditor is presently under verification. The Corporate Debtor has been requested to provide the updated ledger account of the Operational Creditor to enable reconciliation and verification of the balance amount. The admitted claim shall be revised, if warranted, upon receipt and verification of the requisite records.
5. The claim of Star Global Endura Ltd. has been kept under verification due to insufficient supporting documents furnished by the claimant. The requisite documents/clarifications have been sought from the claimant, and the claim shall be considered/revised, as appropriate, upon receipt and verification thereof.
6. The claim of Sidharth Polysacks Pvt Ltd and Plasmix Private Limited has been kept under verification due to insufficient supporting documents furnished by the claimant. The requisite documents/clarifications have been sought from the claimants, and the claim shall be considered/revised, as appropriate, upon receipt and verification thereof.

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